

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI**

**FIR No. 62/2018  
PS Rajouri Garden  
U/s 302/147/149/120B IPC  
State Vs. Vikas @ Vinay**

06.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh.Pravesh Dabas, Ld. Counsel for the  
applicant/accused.  
IO is absent.

This application u/s 439 Cr.P.C. has been filed on behalf  
of the applicant/accused for grant of interim bail.

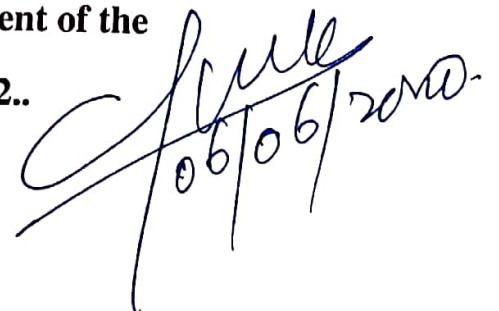
Reply has not been received as yet in this matter.

Though this case was listed for today for hearing through  
Video conferencing, however, Id. Counsel for the applicant/accused  
appeared in person physically.

Ld. Counsel for the applicant/accused submits that this  
case falls under the criteria laid down by HPC of the Hon'ble High  
Court of Delhi dt. 18.05.2020.

**Issue Notice to the IO/SHO concerned to file reply to  
the above application as well as previous involvement of the**

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applicant/accused, returnable for 10.06.2020.

Notice be also issued to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 10.06.2020.

Put up on 10.06.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
06.06.2020(P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI

FIR No. 549/2017

PS Tilak Nagar

U/s 376/506/34 IPC & Section 25/27/54/59 Arms Act  
& Section 6 of POCSO Act.

State Vs. Rajnish Diwakar @ Raghu

06.06.2020

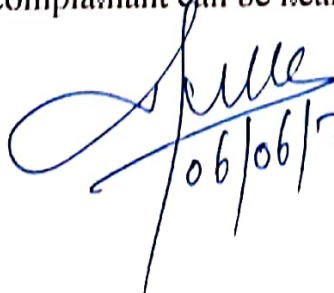
Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh.R.K. Giri, Ld. Counsel for the applicant/accused  
Rajnish Diwakar @ Raghu.  
SI Ankur, on behalf of the IO in person.  
Victim/complainant is absent.  
Sh. Arun Meena, Ahlmad in the Court of Ms. Archana  
Sinha, Id. ASJ-06, West, THC, Delhi.

This application u/s 439 Cr.P.C. has been filed on behalf  
of the applicant/accused for grant of interim bail.

SI Ankur has filed fresh reply to the above application.

In the reply, it is mentioned that complainant was  
informed regarding the present bail matter. However, the  
complainant/victim is absent.

In POCSO cases and offence u/s 376 IPC, before  
disposal of the application, the presence of the complainant/victim is  
required, so that victim/complainant can be heard.

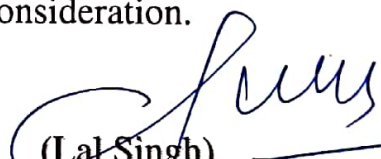
  
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As the victim/complainant is not present today, therefore, issue fresh Notice to the victim/complainant through IO of the case, to appear in person on the next date of hearing i.e. 09.06.2020.

Ahlmad of the Court of Id. ASJ-06 has brought the file of this case and the same is returned to him and he is directed to produce the said file on 09.06.2020.

Put up on 09.06.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
06.06.2020(P)

06/06/2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.**

**Bail Application No.1139**

**FIR No. 395/20**

**PS: Moti Nagar**

**State Vs. Vishnu**

**U/s 392/34 IPC**

06.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.  
Sh.Prem Singh, Ld. Counsel for the applicant/accused.  
IO is absent

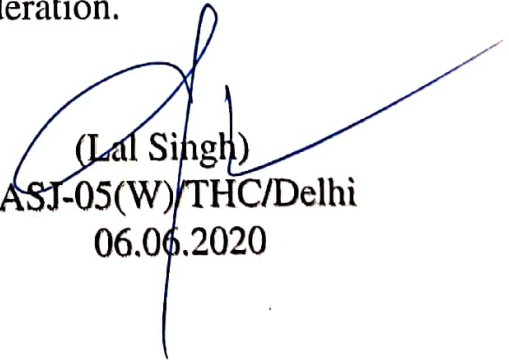
This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail.

In this case the reply has not been received as yet.

Despite of issuance of notice to IO on 01.06.2020 for today, IO is absent.

Therefore, issue fresh notice to IO/SHO concerned to file reply to the above application as well as report regarding previous involvement of the applicant/accused, returnable for 09.06.2020.

Put up on 09.06.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
06.06.2020



**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.**

**FIR No. 381/14**

**PS: Patel Nagar**

**State Vs. Arun Yadav**

**U/s 302/394/34 IPC**

06.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.  
Sh. Vivek Aggarwal Ld. Counsel for the  
applicant/accused.  
SI Satyaveer Singh in person on behalf of IO.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

SI Satyaveer Singh has filed reply regarding previous involvement of applicant/accused, however, as per which except the present one no other case is pending against applicant/accused.

Conduct report of applicant/accused has not been received from concerned jail.

Issue notice to concerned Jail Superintendent, Tihar, to file the report qua conduct of the applicant/accused as well as period of custody of applicant/accused, returnable for 10.06.2020.

Put up on 10.06.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
06.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.**

**Crl. Appeal No.**

**Smt. Pooja Garg Vs. Vijay Kumar & Anr.**

06.06.2020

Present criminal appeal was received from filing section on 05.06.2020.

Present : Sh. Tarun Arora, Ld. Counsel for the appellant.

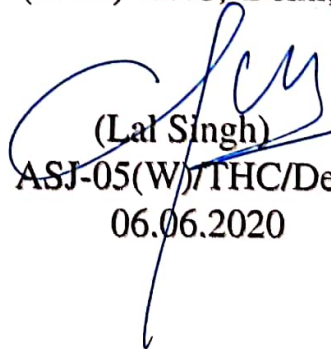
The present appeal has been filed against the impugned judgment dated 28.02.2020 and order on sentence dated 12.03.2020 passed by Sh. Rinku Jain, Ld. MM(West), THC, Delhi, in complaint Case No.23987/16 titled as Vijay Kumar Singla Vs. Smt. Pooja Garg.

Ld.counsel for the appellant submits that present matter may be put after 14.06.2020.

Let the present appeal be put up before Ld. District & Sessions Judge (West) THC, Delhi, on 15.06.2020 for allocation of the present appeal.

Appellant to appear before the Ld. District & Sessions Judge (West) THC, Delhi, on 15.06.2020 at 2:00 P.M. ]

Ahlmad is directed to send the file of this case before the court of Ld.District & Sessions Judge (West) THC, Delhi, well before 15.06.2020.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
06.06.2020

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05 (WEST)/THC/DELHI.

FIR No.62/18

PS: Rajouri Garden

State Vs. Naveen @ Prince

U/s 302/120B/147/149 IPC

06.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.  
Sh.C.S. Dahiya, Ld. Counsel for the applicant/accused.  
IO is absent.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

The reply has already been filed by SI Ajay Kumar.

Perusal of file shows that on 03.06.2020, Ld. ASJ-01, West,THC, Delhi. has called for judicial record of this case.

However, judicial record has not been received.

Ld. Counsel for the applicant/accused submits that this case falls under the criteria laid down by HPC of Hon'ble High Court dated 18.05.2020.

**Issue notice to concerned Jail Superintendent, Tihar, to file the report qua conduct of the applicant/accused as well as period of custody of applicant/accused, returnable for 10.06.2020**

**Notice be also issued to IO/SHO concerned to file report regarding previous involvement of applicant/accused, returnable for 10.06.2020.**

Put up on 10.06.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
06.06.2020



**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.**

**FIR No.468/15**

**PS: Patel Nagar**

**State Vs. Deepanshu @ Deepu**

**U/s 302/394/397/411 IPC**

06.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.  
Sh.A.K. Gupta, Ld. Counsel for the applicant/accused.  
SI Satyaveer Singh in person on behalf of IO.

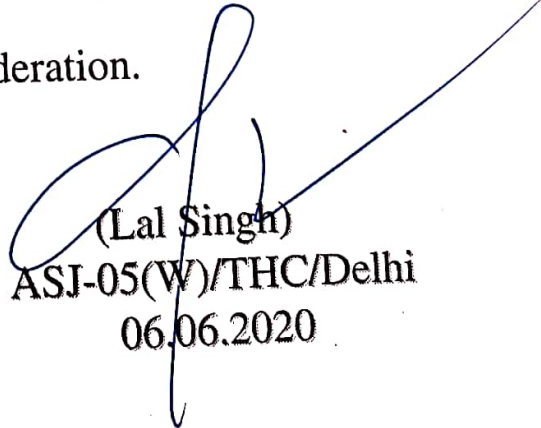
This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

The reply has been filed by SI Satyaveer Singh on behalf of SI Kamal Sharma.

As per reply, there is no previous involvement of the applicant/accused.

**Issue notice to concerned Jail Superintendent, Tihar, to file the report qua conduct of the applicant/accused as well as period of custody of applicant/accused, returnable for 09.06.2020.**

Put up on 09.06.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
06.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.**

**FIR No.18/17**

**PS: Moti Nagar**

**State Vs. Mohd. Shahbuddin @ Sonu**

**U/s 302/201/120B/379/411/34 IPC**

06.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.  
Sh. Manoj Kumar Duggal, Ld. Counsel for the  
applicant/accused.  
IO is absent

This application u/s 439 Cr.P.C., has been filed on behalf of  
applicant/accused for grant of interim bail.

Reply has not been filed.

Ld.counsel for the applicant/accused submits that this case  
falls under the criteria laid down by HPC of Hon'ble High Court dated  
18.05.2020.

**Issue notice to concerned Jail Superintendent, Tihar, to  
file the report qua conduct of the applicant/accused as well as period  
of custody of applicant/accused, returnable for 10.06.2020.**

**Issue notice to IO/SHO concerned to file reply as well as  
report regarding previous involvement of applicant/accused,  
returnable for 10.06.2020.**

Put up on 10.06.2020 for consideration.

(Lal Singh)  
ASTJ-05(W)/THC/Delhi  
06.06.2020

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI**

**FIR No. 423/2019**

**PS Moti Nagar**

**U/s 20 NDPS Act**

**State Vs. Mohd. Ali Hassan @ Bantha**

06.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh.Deepak Ghai, Ld. Counsel for the applicant/accused.  
IO is absent.

This application u/s 439 Cr.P.C. has been filed on behalf  
of the applicant/accused for extension of interim bail.

Ld. Counsel for the applicant/accused requested to put  
up this case on 08.06.2020.

Issue Notice to IO/SHO concerned, returnable for  
08.06.2020.

Put up on 08.06.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
06.06.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI**

**Bail Application No. 1161**

**FIR No. 103/2020**

**PS Nangloi**

**U/s 364A/387/506/120B/34 IPC**

**State Vs. Kamal**

06.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh.Mukesh Yadav, Ld. Counsel for the  
applicant/accused alongwith applicant/accused.  
SI Reena in person on behalf of the IO.

This application has been filed on behalf of the  
applicant/accused for extension of interim bail.

Reply has been filed by SI Reena, on behalf of the SI  
Naresh Kumar.

At the very outset, Id. Counsel for the applicant/accused  
submits that in this case, the interim bail granted to the  
applicant/accused is going to expire on 11.06.2020 and hence, the  
present application may be taken up on 11.06.2020.

Put up on 11.06.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
06.06.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS  
HAZARI COURTS, DELHI**

**FIR No. 104/2010**

**PS Tilak Nagar**

**U/s 397/302/201/411/34 IPC**

**State Vs. Sandeep @ Sonu**

06.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh.Vijay Tiwari, Proxy counsel for the Counsel for the  
applicant/accused.  
SI Ankur in person on behalf of the IO.

This application u/s 439 Cr.P.C. has been filed on behalf of  
the applicant/accused for grant of interim bail.

SI Ankur has filed reply on behalf of the IO/Insp. Kashmiri  
Lal, to the above application.

Proxy counsel for the applicant/accused submits that one  
application on behalf of the applicant/accused was also filed by the DLSA  
Counsel and same is listed on 10.06.2020 and hence, the present  
application may be also put up on 10.06.2020.

In the meanwhile, issue Notice to the concerned Supdt.Jail to  
file report regarding conduct of the applicant/accused as well as his  
custody period, returnable for 10.06.2020.

Put up on 10.06.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
06.06.2020(P)



**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS  
HAZARI COURTS, DELHI**

**FIR No. 105/2017**

**PS Khyala**

**U/s 376 IPC & Section 4 & 6 of POCSO Act and  
Section 4/5/6 of ITE Act.**

**State Vs. Prem Prakash @ Babu @ Pappu**

06.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh.A.K. Srivastava, Ld. Counsel for the  
applicant/accused.  
SI Roma in person on behalf of the IO.

This application u/s 439 Cr.P.C. has been filed on behalf of  
the applicant/accused for grant of interim bail.

SI Roma has filed reply to the above application stating  
therein that victim resides in Nagore District of Rajasthan and sometime is  
required to serve her.

Ld. Counsel for the applicant/accused submits that the Victim  
is not residing in Nagore and she is residing at West Bengal.

Issue fresh Notice to the victim as well as complainant  
through IO of the case, returnable for 12.06.2020.

Put up on 12.06.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
06.06.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI**

**FIR No. 423/2020  
PS Tilak Nagar  
U/s 21 NDPS Act  
State Vs. Aakash Malik**

06.06.2020 :

**At 12:00 Noon :**

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh.R.P.Sarwan, Ld. Remand Counsel from DLSA for  
the accused.  
IO/ASI Rajender Singh in person.

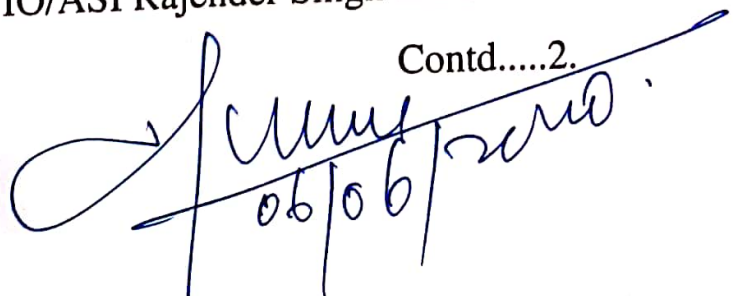
IO/ASI Rajender Singh has filed an application seeking  
14 days JC Remand of the accused Aakash Malik.

IO submits that the accused has been arrested on  
05.06.2020. He further submits that the medical of the accused has  
been conducted on 05.06.2020 at 11:10 PM.

In view of the above, the accused Aakash Malik is  
remanded to JC till 16.06.2020.

Accused be produced before the concerned Court on  
16.06.2020.

At this stage, IO/ASI Rajender Singh has moved an

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06/06/2020

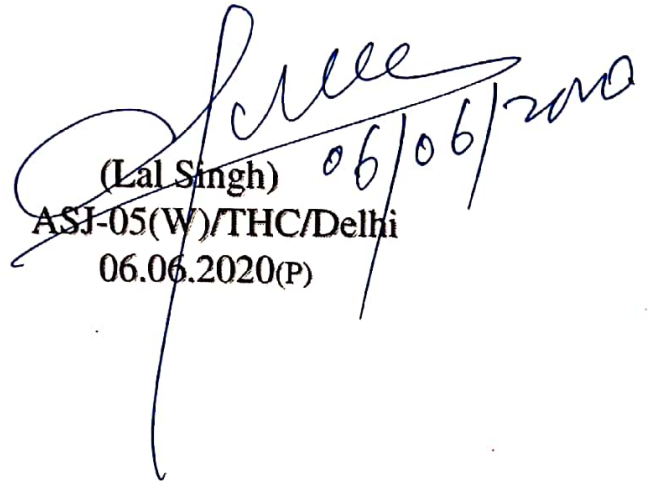
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application for permission to draw the samples from the recovered smack (Heroin) u/s 52 NDPS Act and he requested to mark this application before the concerned MM.

Let the application for drawing the sample from recovered smack (Heroin) u/s 52 NDPS Act be put up before the concerned MM/duty MM for today itself at 12:30 PM.

Copy of this order be sent to the concerned MM/duty MM.

Copy of this order be given dasti to Id. Remand Counsel for the accused as well as to the IO.

  
(Lal Singh) 06/06/2020  
ASJ-05(W)/THC/Delhi  
06.06.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI**

**Cr. Revision No.**

**KLJ Developers Pvt. Ltd. Vs. State & Anr.**

06.06.2020

Present : Sh. Vikas Sharma, Id. Counsel for the  
Petitioner/Revisionist.  
Sh.M.A.Khan, Id. Addl. PP for the State/R-1.  
Ct. Praveen, No. 1461/W PS Moti Nagar in person.

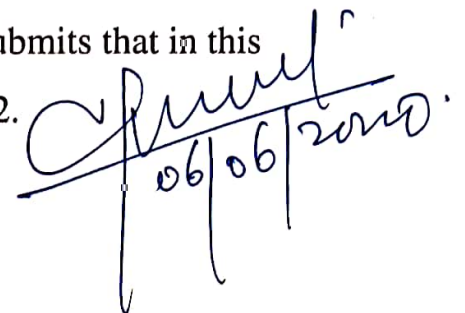
The present criminal revision petition has been filed against the order dt. 27.05.2020 passed by Id. MM-04, West, THC, Delhi in CC No. 7017/2019 titled as Praveen Dabas & Anr. Vs. KLJ Developers Pvt. Ltd.& others.

At this stage, Ct. Praveen has filed reply on behalf of ASI Narendra Kumar PS Moti Nagar and it is stated in the reply that in the present matter, FIR No. 433/2020 u/s 420/406 IPC dt. 04.06.2020 has been registered in compliance of order dt. 27.05.2020 passed by Id. MM Sh. Abhinav Pandey in the matter titled as Praveen Dabas & Anr. Vs. KLJ Developers. Alongwith the reply, copy of FIR has also been annexed.

Ld. ASJ-01 vide order dt. 03.06.2020 also called for TCR of the present case, however, same has not been received as yet.

Ld. Counsel for the applicant/accused submits that in this

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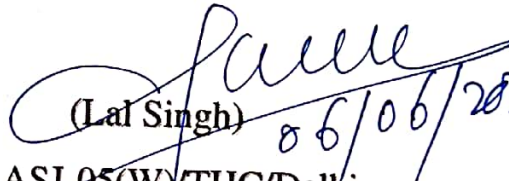
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case, the FIR was registered after filing of the present revision petition only after report was called by Id. ASJ-01 on 03.06.2020.

TCR be requisitioned for 15.06.2020.

Let the present matter be put up before the Id. District & Sessions Judge, West, THC, Delhi for 15.06.2020 for allocation of the present revision petition.

Ahlmad is directed to send the file of this case before the Id. District & Sessions Judge, West, THC, Delhi well before 15.06.2020.

  
(Lal Singh) 06/06/2020  
ASJ-05(W)/THC/Delhi  
06.06.2020(P)



**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI**

**FIR No. 271/2019  
PS Patel Nagar  
U/s 302/307/147/148/149/34 IPC  
State Vs. Amar Soni**

06.06.2020

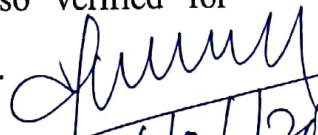
Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh.Vikrant Choudhary, Ld. Counsel for the  
applicant/accused through Video conferencing on Cisco  
Webex.  
SI Satyavir in person on behalf of SI Kamal Sharma.

This application u/s 439 Cr.P.C. has been filed on behalf  
of the applicant/accused for grant of interim bail.

SI Satyavir has filed reply to the above application on  
behalf of SI Kamal Sharma and as per the reply, medical papers  
pertaining to LHMC and Delhi Ortho & Gynae Clinic, Karol Bagh,  
New Delhi got verified and found genuine. It is further mentioned in  
the reply that the medical documents pertaining to RML hospital  
could not be verified due to non availability of dealing clerk and  
seeks some more time for the same.

In view of the above, let medical documents of mother of  
the applicant/accused from RML hospital be also verified for  
10.06.2020.

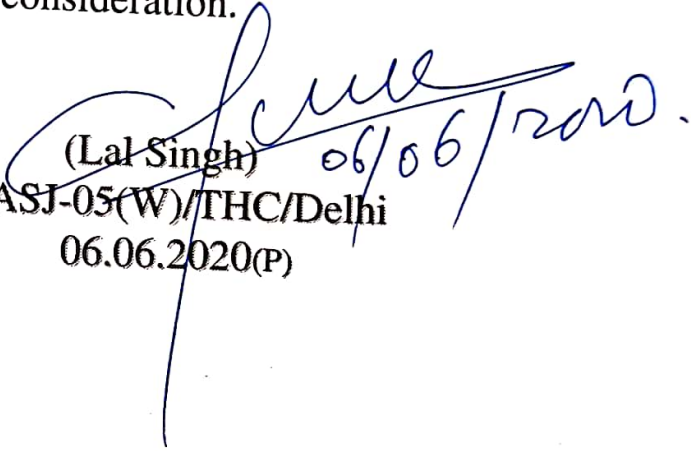
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06/06/2020

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Issue Notice to the IO/SHO concerned of the case to verify the medical documents of mother of the applicant/accused from RML hospital, on the next date of hearing i.e. 10.06.2020.

Put up on 10.06.2020 for consideration.

  
(Lal Singh) 06/06/2020.  
ASJ-05(W)/THC/Delhi  
06.06.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI**

**FIR No. 90/2017**

**PS Punjabi Bagh**

**U/s 186/353/307/34 IPC**

**State Vs. Gulzar**

06.06.2020

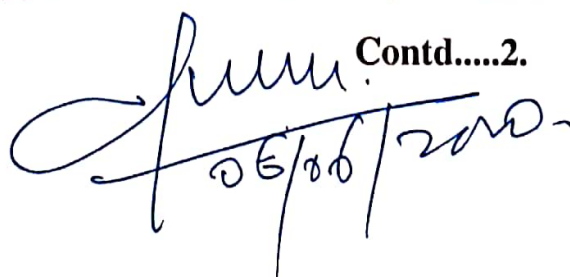
Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh.Narveer Dabas, Ld. Counsel for the  
applicant/accused through Video conferencing on Cisco  
Webex.  
None for the IO.

This application u/s 439 Cr.P.C. has been filed on behalf  
of the applicant/accused Gulzar for grant of interim bail.

Reply has not filed by the IO.

In the application, it is mentioned that this application is  
on behalf of applicant/accused Amaan. However, Id. Counsel for the  
applicant/accused submits that inadvertently, due to typing error, in  
the application, at one place, the name of applicant/accused has been  
mentioned as Amaan instead of Gulzar. He further submits that this  
application has been filed on behalf of the applicant/accused Gulzar.

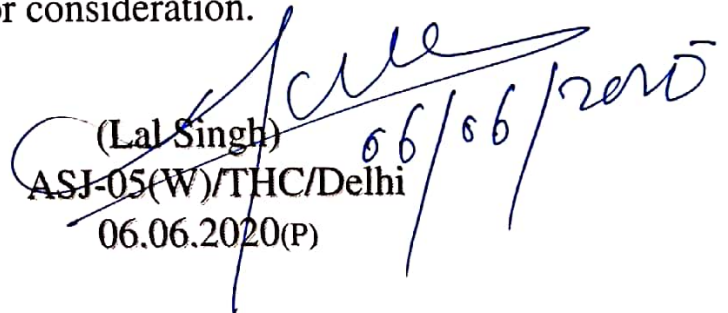
**Issue Notice to the concerned Jail Supdt., to file  
report regarding conduct of the applicant/accused as well as  
period of custody of the applicant/accused Gulzar, returnable for  
11.06.2020.**

  
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06/06/2020

: 2 :

**Issue Notice to the IO/SHO concerned to file reply as well as previous involvement report of the applicant/accused for 11.06.2020.**

Put up on 11.06.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
06.06.2020(P)  
06/06/2020

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI**

**FIR No. 318/2018**

**PS Patel Nagar**

**U/s 147/148/149/186/307/353/34 IPC**

**State Vs. Lal Singh @ Randhir Singh**

06.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh.Neeraj, Ld. Counsel for the applicant/accused  
through Video conferencing on Cisco Webex.  
IO/SI Satyavir in person.

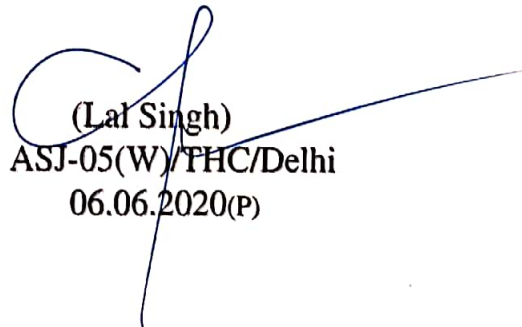
This application u/s 439 Cr.P.C. has been filed on behalf  
of the applicant/accused for grant of interim bail.

Reply has already been filed.

IO/SI Satyavir submits that one application as filed by  
the applicant/accused for grant of bail on medical ground was  
dismissed on 18.05.2020 for want of medical documents for  
verification.

At this stage, Ld. Counsel for the applicant/accused  
submits that he will file the medical documents of mother of the  
applicant/accused within 3-4 days and seeks an adjournment.

Accordingly, put up on 12.06.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
06.06.2020(P)



IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI

FIR No. 109/2015

PS Crime Branch

U/s 21/29 NDPS Act and Section 14 of Foreigners Act.

State Vs. Agbahia Ikenna Amos

06.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh.Anoop Kumar Gupta, Ld. Counsel for the  
applicant/accused through Video conferencing on Cisco  
Webex.  
ASI Sudhir Kumar in person on behalf of ASI Abdul  
Barkat.

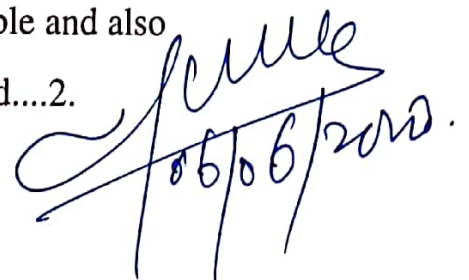
This application u/s 439 Cr.P.C. has been filed on behalf  
of the applicant/accused for grant of interim bail for the period of six  
months.

ASI Sudhir Kumar has filed reply on behalf of ASI  
Abdul Barkat.

At this stage, Id. Counsel for the applicant/accused  
submits that he is seeking interim bail on the ground of illness of wife  
of the applicant/accused.

However, ASI Sudhir Kumar submits that the medical  
documents of wife of the applicant/accused are not legible and also

Contd....2.

  
06/06/2020

: 2 :

same could not be verified due to shortage of time.

Ld. Counsel for the applicant/accused submits that he will supply fresh medical documents of the wife of the applicant/accused to the IO of the case.

Let fresh Notice be issued to the IO/SHO concerned to verify the medical documents of wife of the applicant/accused, returnable for 10.06.2020.

Put up on 10.06.2020 for consideration.

(Lal Singh)  
ASI-05(W)/THC/Delhi  
06.06.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI**

**FIR No. 358/2016**

**PS Ranjit Nagar**

**U/s 376/328/384/506 IPC**

**State Vs. Shoaib @ Nasir @ Guru Sidhi**

06.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh.Javed Ali, Ld. Counsel for the  
applicant/accused through Video conferencing on Cisco  
Webex.  
IO is absent.  
Sh. Deepak, Ahlmad of the Court of Sh. Ankur Jain, Id.  
ASJ-01 (SFTC), West, THC, Delhi in person.

This application u/s 439 Cr.P.C. has been filed on behalf  
of the applicant/accused for grant of bail.

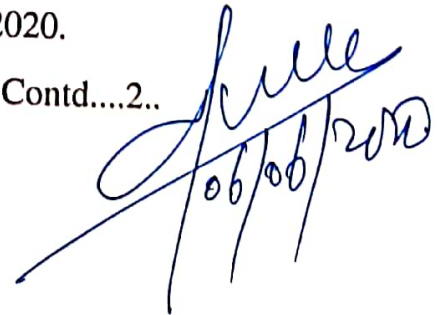
Ahlmad of the Court of Id. ASJ-01 has brought the file of  
this case.

IO has not filed reply.

Since, the offence u/s 376 IPC is also against the  
applicant/accused, hence, in these circumstances, Notice is required  
to be issued to the Complainant/Victim.

Therefore, issue Notice to the Complainant/Victim  
through IO/SHO concerned, returnable for 09.06.2020.

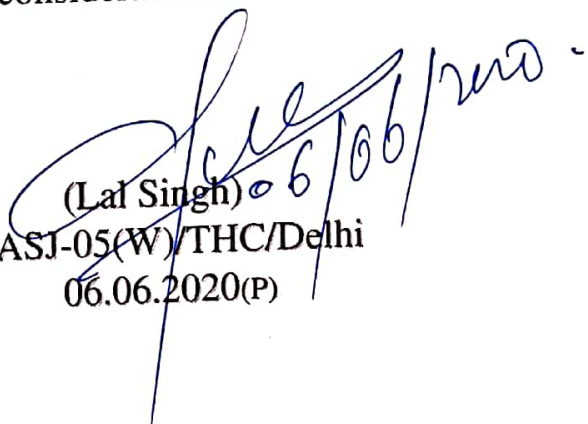
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The file/record of the case has been returned to Sh. Deepak, Ahlmad of the Court of Id. ASJ-01 and he is directed to produce the file on 09.06.2020.

Put up on 09.06.2020 for consideration.

  
(Lal Singh) 06/06/2020  
ASJ-05(W)/THC/Delhi  
06.06.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI**

**Bail Application No. 1170**

**FIR No. 121/2020**

**PS Khyala**

**U/s 302 IPC**

**State Vs. MD. Sair**

06.06.2020

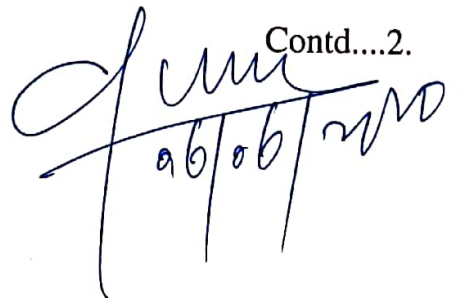
Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh.Akhand Pratap Singh, Ld. Counsel for the  
applicant/accused through Video conferencing on Cisco  
Webex.  
Sh. M.A. Hussain, Id. Counsel for the complainant  
alongwith complainant in person.  
SI Roma in person on behalf of the IO.

This application u/s 439 Cr.P.C. has been filed on behalf  
of the applicant/accused for grant of regular bail.

SI Roma has filed reply to the above application.

It is stated in the reply that IO of the case is quarantine at  
present due to Pandemic Covid-19 and seeks one week time to file  
reply. It is also mentioned in the reply that charge-sheet has already  
been filed.

Ld. Counsel for the applicant/accused submits that this is  
the first application as filed by the applicant/accused.

Contd....2.  
Handwritten signature and date: 06/06/2020



: 2 :

However, ld. Counsel for the complainant submits that on 04.05.2020, the application of the applicant/accused for grant of interim bail was dismissed and he has also filed copy of order dt. 04.05.2020 passed by ld. ASJ-01, West, Delhi.

At this stage, ld. Counsel for the applicant/accused submits that he is not aware about filing of application on behalf of the applicant/accused on the earlier occasion and dismissal of the same on 04.05.2020 and he seeks one opportunity for clarify this fact from the applicant/accused.

Ld. Counsel for the applicant/accused submits that the applicant/accused has not received the copy of charge-sheet as yet.

Issue Notice to the IO/SHO concerned of the case to file reply on the next date of hearing i.e. 12.06.2020.

Put up on 12.06.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
06.06.2020(P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI

FIR No.296/2016  
PS Paschim Vihar  
U/s 302/449/411/392/120B/34 IPC  
State Vs. Aman @ Chunnu

06.06.2020

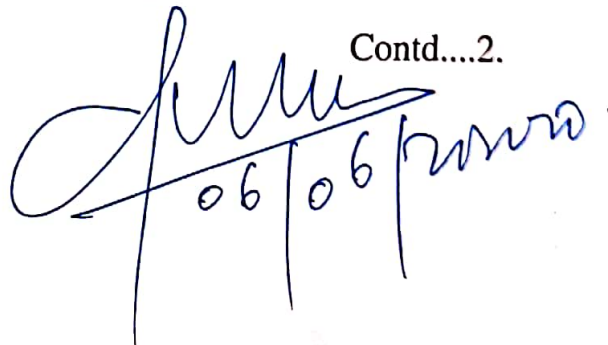
Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh.Rakesh Sharma, Ld. Counsel for the  
applicant/accused through his phone on the phone of  
Reader.  
IO is absent.

This application u/s 439 Cr.P.C. has been filed on behalf  
of the applicant/accused for grant of interim bail.

Reply has not been filed.

This case was listed for hearing through Video  
conferencing and link was sent to e.mail of Id. Counsel for the  
applicant/accused for video conferencing, however, Ld. Counsel for  
the applicant/accused informed on the phone of Reader that he is not  
familiar with the functioning of the video conference and he wants to  
appear in person in this case and requested to adjourn this matter for  
10.06.2020. He further informed that this case falls under the criteria  
laid down by HPC of the Hon'ble High Court of Delhi dt. 18.05.2020.

Contd....2.

A handwritten signature in blue ink, followed by the date '06/06/2020' written in a similar style.

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Therefore, issue Notice to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 10.06.2020.

Notice be also issued to the IO/SHO concerned of the case to file reply to the above application as well as previous involvement of the applicant/accused, returnable for 10.06.2020.

Put up on 10.06.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
06.06.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS  
HAZARI COURTS, DELHI**

**FIR No. 318/2018**

**PS Patel Nagar**

**U/s 307/186/353/147/148/149/34 IPC & 25/27 Arms Act**

**State Vs. Jitender Singh Jeena @ Jitu**

06.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh.Prashant Yadav, Ld. Counsel for the  
applicant/accused in person.  
IO/SI Satyavir in person.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

IO has filed reply to the above application.

Though this case was listed for today for hearing through Video conferencing, however, Id. Counsel for the applicant/accused appeared in person physically.

Ld. Counsel for the applicant/accused submits that he has filed the present application on the ground of illness of mother of the applicant/accused.

IO submits that he has not received the medical documents and hence, he has not verified the medical record of mother of the applicant/accused.

Let Notice be issued to the IO/SHO concerned to verify the medical documents of mother of the applicant/accused, returnable for 09.06.2020.

Put up on 09.06.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
06.06.2020(P)



**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI**

**Bail Application No. 1125**

**FIR No. 71/2020**

**PS Ranjit Nagar**

**U/s 498A/406/34 IPC**

**State Vs. Rahul Gupta**

06.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh.Kapil Choudhary, Ld. Counsel for the  
applicant/accused through Video conferencing on Cisco  
Webex.  
IO is absent.

This application u/s 438 Cr.P.C. has been filed on behalf  
of the applicant/accused for grant of anticipatory bail.

IO is absent. Reply has also not been filed in this case.

Ld. Counsel for the applicant/accused submits that the  
present application has been filed on behalf of the applicant/accused  
for grant of anticipatory bail.

Issue Notice to the IO/SHO concerned to file reply to the  
above application, returnable for 15.06.2020.

Put up on 15.06.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
06.06.2020(P)



**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI**

**Bail Application No. 1126**

**FIR No. 71/2020**

**PS Ranjit Nagar**

**U/s 498A/406/34 IPC**

**State Vs. Sunita Gupta**

06.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh.Kapil Choudhary, Ld. Counsel for the  
applicant/accused through Video conferencing on Cisco  
Webex.  
IO is absent.

This application u/s 438 Cr.P.C. has been filed on behalf  
of the applicant/accused for grant of anticipatory bail.

IO is absent. Reply has also not been filed in this case.

Ld. Counsel for the applicant/accused submits that the  
present application has been filed on behalf of the applicant/accused  
for grant of anticipatory bail.

Issue Notice to the IO/SHO concerned to file reply to the  
above application, returnable for 15.06.2020.

Put up on 15.06.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
06.06.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS  
HAZARI COURTS, DELHI**

**FIR No. 578/2018**

**PS Punjabi Bagh**

**U/s 302/384/34 IPC**

**State Vs. Jagdish Sharma @ Jaggi**

**06.06.2020**

Present : Sh.M.A.Khan, ld. Addl. PP for the State.  
Sh.Anupam S. Sharma, Ld. Counsel for the  
applicant/accused through Video conferencing on Cisco  
Webex.  
Ct. Joginder Singh in person on behalf of Insp. Vinay  
Malik.

This application u/s 439 Cr.P.C. has been filed on behalf of  
the applicant/accused for grant of interim bail.

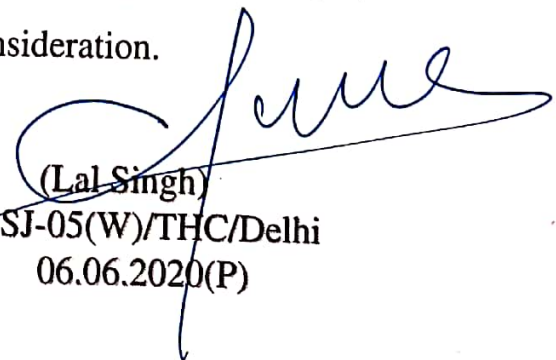
Ct. Joginder Singh has filed reply alongwith previous  
involvement of the applicant/accused on behalf of Insp. Vinay Malik. As  
per previous involvement report, the applicant/accused is involved in 07  
cases including the present case.

Arguments heard for sometime.

At this stage, ld. Addl. P.P. for the State submits that  
assistance of IO is required in this case.

Accordingly, Issue Notice to the IO/SHO concerned of the  
case to appear in person on the next date of hearing i.e. 09.06.2020.

Put up on 09.06.2020 for consideration.



(Lal Singh)

ASJ-05(W)/THC/Delhi

06.06.2020(P)

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.**

**Bail Application No.1059**

**FIR No.397/20**

**PS: Patel Nagar**

**State Vs. Mayur Hindfuroo Salunkhe**

**U/s 420 IPC**

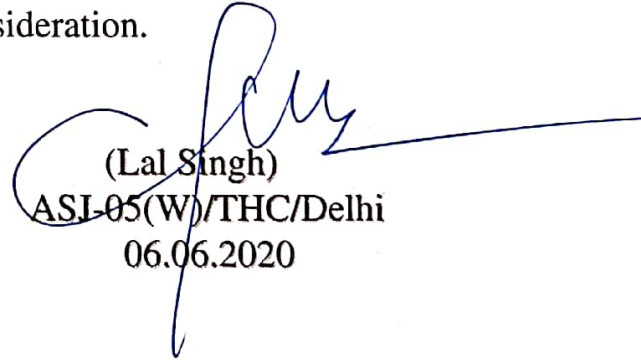
06.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.  
None for the applicant/accused.

This application u/s 439 Cr.P.C., has been filed on behalf  
of applicant/accused for grant of regular bail.

Since none appeared for the applicant/accused, therefore,  
in the interest of justice, matter is adjourned for 18.06.2020.

Put up on 18.06.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
06.06.2020

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS  
HAZARI COURTS, DELHI**

**Bail Application No. 1008**

**FIR No. 334/2019**

**PS Rajouri Garden**

**U/s 174A IPC**

**State Vs. Joginder**

06.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
None for the applicant/accused.  
IO is absent.

This application has been filed on behalf of the applicant/accused for grant of interim bail.

Reply already filed by SI Ajay Kumar.

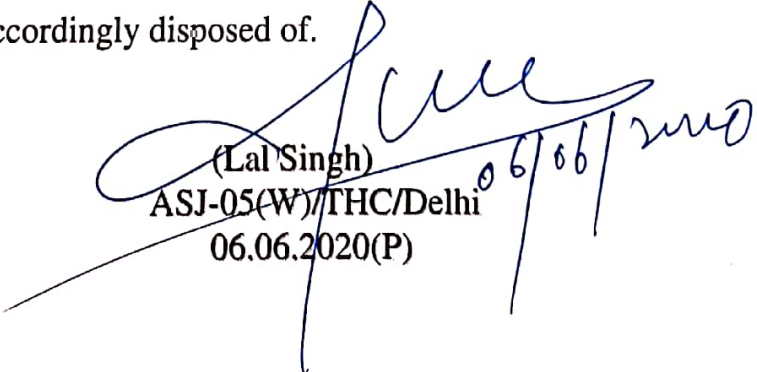
None appeared for the applicant/accused.

Perusal of the file shows that on the last date of hearing i.e. 11.05.2020 also, none appeared for the applicant/accused.

Today also, none appeared for the applicant/accused since morning despite of several calls. It is already 03:10 PM. None appeared for the applicant/accused.

It appears that the applicant/accused is not interested in pursuing the present application and hence, accordingly, the present application is dismissed for non appearance of the applicant/accused.

Application is accordingly disposed of.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
06.06.2020(P)

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.**

**FIR No.105/20**

**PS: Paschim Vihar**

**State Vs. Mujjaffar Alam @ Babu**

**U/s 363 IPC & Section 8/12 of POCSO Act**

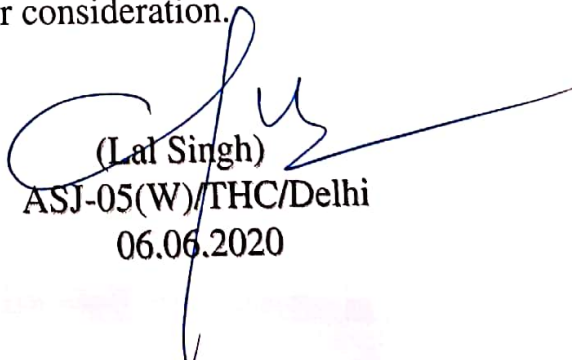
06.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.  
Accused is not present.  
IO is absent.

Perusal of file shows that this charge sheet is pertaining to the court of Ms. Vrinda Kumari, Ld. ASJ-07 (POCSO), THC, Delhi.

Therefore, let this file be put before the concerned court on 08.06.2020.

Put up on 08.06.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
06.06.2020